

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A / MA / RA / GP NO. 72 OF 2009

Applicant/s Smt. K. S. Devi

Respdts. V.O.I. S.S.J

Advocate for Applicant/s S. Ram

Advocate for Respondent/s S. S. K. Chaturvedi

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>20</u> OA No. <u>72/07</u>
<p>CIVIL misc. correction application No 2232/09 under Rule 104 of Rules of C.A.T. Procedure Rules 1993) for Extension of time to comply with the order dt 24/5/09 Passed by Hon'ble Court.</p> <p>Submitted for order</p> <p><i>[Signature]</i> 02/06/09</p> <p>So (P)</p>	<p><u>03.06.2009</u> <u>Hon'ble Mr. S.N. Shukla, AM</u></p> <p>Sri S.K. Kushwaha brief holder of Sri S. Ram, learned counsel for the applicant. None for the respondents.</p> <p>Through MA No. 2232/09 filed by the respondents following paragraph, which seems to have been inadvertently typed into the order, is sought to be deleted being not relating to this OA:-</p> <p>"Shri Himanshu, holding brief of Shri Sidhrath Srivastava, learned counsel for the Applicant seeks three weeks time for filing RA. Call this case on 30.07.2009."</p> <p>Error pointed out by the respondents is found to be correct and accordingly para quoted above is deleted from the order dated 15.05.2009.</p> <p>The respondents have also requested for extension of time for compliance to the extent extra time is consumed in the exercise of the correction of this order. Prayer is accepted. The respondents are allowed additional time till 26.06.2009.</p> <p>MA No. 2232/09 is disposed of accordingly.</p> <p><i>[Signature]</i> AM</p> <p>/pc/</p>	

Contd. On Sheet No. _____